

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "B" DELHI**

**BEFORE SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER
&
SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER**

I.T.A. No.6469/DEL/2019

Delhi Public School, Site 3, Meerut Road, Ghaziabad.	v.	CIT (Exemption) Lucknow.
TAN/PAN: AAAAD9571A		
(Appellant)		(Respondent)

Appellant by:	Shri Sahil Sharma, Adv.		
Respondent by:	Ms. Yagya Saini Kakkar, CIT-DR		
Date of hearing:	28	06	2022
Date of pronouncement:	13	07	2022

ORDER

PER PRADIP KUMAR KEDIA, A.M.:

The captioned appeal has been filed at the instance of the assessee against the order of the Commissioner of Income Tax (Exemption), Lucknow dated 18.04.2019 passed under Section 80G of the Income Tax Act, 1961 (the Act).

2. Learned counsel for the assessee submitted that the assessee wants to withdraw the present appeal on the ground that the grievance towards approval under Section 80G raised in the present appeal has been resolved in favour of the assessee by the Revenue.

3. Per contra, the Id. DR for the Revenue submitted that he has no objection to such withdrawal letter *per se*.

4. In the light of the submissions made and in view of the withdrawal letter dated 28.06.2022, the appeal of the assessee is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn *in limine*.

Order pronounced in the open Court on 13/07/2022.

Sd/-

**[NARENDER KUMAR CHOUDHRY]
JUDICIAL MEMBER**

DATED: /07/2022

Prabhat

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

Sd/-

**[PRADIP KUMAR KEDIA]
ACCOUNTANT MEMBER**

Assistant Registrar